

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10342/2015

(Arising out of impugned final judgment and order dated 21-01-2015  
in WPC No. 209/2013 passed by the High Court Of Delhi At New Delhi)

PANKAJ KR. MISHRA &amp; ORS.

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ORS.

Respondent(s)

Date : 25-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MR. JUSTICE SANJAY KISHAN KAULFor Petitioner(s) Mr. V. Shekhar, Sr. Adv.  
Ms. Jyoti Dutt, Adv.  
Mr. Shashak Shekhar, Adv.  
Mr. Prithviraj Singh, Adv.  
Mr. Anil Shrivastav, AORFor Respondent(s) Ms. V. Mohana, Sr. Adv.  
Mr. Ashok K. Srivastava, Adv.  
Mr. Ritesh Kumar, Adv.  
Mr. Arvind Kumar Sharma, Adv.  
Ms. Sushma Suri, AOR

Ms. Vernika Tomar, AOR

Mr. A. Joseph, Adv.  
Mr. Abhinav Agrawal, Adv.  
Mr. Rajesh Kumar, Adv.  
Mr. E.C. Agrawala, AORUPON hearing the counsel the Court made the following  
O R D E R

Arguments heard, which remained inconclusive.

For further arguments, list tomorrow i.e. on 26.07.2018 as  
part heard.(NARENDRA PRASAD)  
COURT MASTER(RENU DIWAN)  
ASSISTANT REGISTRAR